GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1515 ANSWERED ON:22.03.2012 PERFORMANCE OF MGNREGS Ananth Kumar Shri ;Bishnoi Shri Kuldeep;Dhotre Shri Sanjay Shamrao;Mandal Shri Mangani Lal;Purkayastha Shri Kabindra;Rani Killi Krupa

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has recently reviewed the performance of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details and the outcome thereof;

(c) the success achieved as against the targets set under the scheme in various States and the Union Territories during the last three years and current year;

(d) whether Government proposes to include more activities under the scheme;

(e) if so, the details thereof;

(f) whether delay in payment of wages under the Scheme has been reported; and

(g) if so, the details thereof during the said period and the action taken by the Government in this regard, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): There is a comprehensive system of monitoring and review of the implementation of all the programmes of the Ministry, including Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), which inter-alia include Periodic Progress Report, Performance Review Committee (PRC) meetings, Area Officers' Scheme, National Level Monitors and Vigilance & Monitoring Committees at the State and District levels. The last PRC meeting was held in November 2011. Independent Monitoring and verification by National Level Monitors (NLMs) and Area Officers are also carried out in cases of specific complaints. The findings and reports of such review meetings and visits are shared with the concerned States/UT Governments for follow up action as implementation of MGNREGA is done by the States/UT Governments in accordance with the Schemes formulated by them as per provisions of the Act.

(c): MGNREGA is demand driven and hence no targets are set. Provisions of MGNREGA are effected as demand driven schemes, to be prepared and implemented by the State Governments. The details of total number of households provided employment and persondays generated under MGNREGA during the last three years and current year as reported by States/UTs are given in Annexure.

(d)&(e): Para 1B of Schedule–I of MGNREGA lists the category of works that any Scheme prepared by a State Government under Section 4 (1) of MGNREG Act shall focus upon. Amendments to para 1 of Schedule I of MGNREG Act have been carried out from time to time to enlarge the scope of works and activities that can be taken up and this is a continuous process.

(f)&(g): All State Governments are required to make wage payment to the beneficiaries in accordance with the provisions of MGNREGA. The Ministry receives a large number of complaints of all types about implementation of MGNREGA in the country. In such complaints received as on 9.3.2012, 48 cases of delay in payment of wages have been received by the Ministry. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law.